

NATIONAL CONFERENCE



**VMSB UTTARAKHAND
TECHNICAL UNIVERSITY**
(Uttarakhand State Government University)

and



**SIDDHARTHA LAW
COLLEGE, DEHRADUN**

Affiliated to VMSB Uttarakhand Technical University
Approved by Bar Council of India, New Delhi

TWO DAYS NATIONAL CONFERENCE ON "CONSTITUTIONAL LAW OF INDIA: EMERGING ISSUES & CHALLENGES"

Date: 15th and 16th April 2023

Venue: Shri Ram Auditorium, Siddhartha Law College

Sahastradhara Road, (Near I.T. Park) Dehradun - 248001 (UK)

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Knowledge & Media Partner



ABOUT VMSB UTTARAKHAND TECHNICAL UNIVERSITY, DEHRADUN (UTTARAKHAND STATE GOVT UNIVERSITY)

Formed on 9th November 2000, Uttarakhand became the 27th State under the Union of India. Originally named as Uttaranchal, the State was carved out for the State of Uttar Pradesh, with the settled aim of bringing holistic development to the region. Keeping the developmental motivations in mind, the Uttarakhand Technical University was founded on 27th January 2005 under the terms of the Uttarakhand Technical University Act, 2005 to function as the fountainhead and mainspring of intellectual development in the field of technical and professional education. The university currently runs under graduate, post graduate and PhD programmes in the domains of Technology, Pharmacy, Hotel Management, Business Administration, Computer Application and Law. The rainbow of courses offered and the quality of pedagogy maintained, has made the university a preferred destination for the students and scholars alike.

ABOUT SIDDHARTHA LAW COLLEGE, DEHRADUN

A quality legal education opens up a plethora of opportunities and avenues for students of law. Today, legal education in India is in a very shabby state. It has become a cause of concern for all the stakeholders and the country at large. Some ameliorative steps were taken in the form of the establishment of dedicated Law Universities, but due to their own constraints such as inadequate funds, unsatisfactory infrastructure, lack of good and dedicated faculties, etc., the desired result is nowhere in sight. As an encouraging development in this respect, Siddhartha Law College was Established in the year 2009, Siddhartha Law College has been registered under the auspice of Siddhartha Group of Institution (SGI) and is managed by Siddhartha Educational Society (Regd. No. 1363/2002-2003), under the dynamic leadership of renowned social worker Mr Durga Prasad Verma. Siddhartha Law College is developing under the guidance of Justice (Retd) K. D. Shahi, Director Siddhartha Law College. Siddhartha Law College is Affiliated Veer Madho Singh Bhandari Uttarakhand Technological University (Uttarakhand State Govt University) and approved by the Bar Council of India New Delhi.



ABOUT CONFERENCE

A constitution is the product of its particular time. Historical circumstances have a direct bearing on the formation of constitutions around the world. When the Constitution of India was being drafted, the challenge was to get out of the neo-colonial mindset. It was necessary to design the constitution in such a way that India could progress according to its resources and needs, as well as needed ideological freedom, so it did not give priority to socialism and capitalism, but to keep both together. It was decided, to accommodate India's diversity and heterogeneity, and the constitutionalists contributed to it and made sure that socio-economic diversities could be accommodated in politics. It was also necessary to make the Constitution in such a way that with the changing times, its provisions could be amended and, so the process of amendment was rationalized, so that the Constitution is able to withstand the test of time. For this reason, the amendment procedure was kept liberal so that the democratic instruments of the Constitution could be fully capable of accepting the changes. Likewise, a necessity was felt that the emerging and new constitutional ideas, which are essential in a changing society, are explained by the Supreme Court through its decisions. Therefore the task of interpretation was given to the higher judiciary. In this way, the Indian Constitution has maintained its identity as an immortal constitution.

In the changing social environment, the role of constitutional organizations has also started changing. They are required to perform new tasks, leading to many challenges, and requiring a multidimensional approach towards them. In the past decades, the formal powers of the constitutional posts were not so controversial because they used to perform formal functions. However, how far the constitutional organization of India can handle the increased functions in contemporary times is a moot question. The college has decided to take up these emerging challenges and issues through the platform of seminars to make it easier for policymakers to moderate the role of democratic constitutional organizations in the changing context.

A two days National Conference on "Constitutional Law of India: Emerging Issues and Challenges" is being organized on April 15 and 16, 2023 to uphold the ideology of the great Indian Constitution and reaffirm our commitment to democracy.

THEME

"Constitutional Law of India: Emerging Issues and Challenges"

India has been a democratic society, the Constitution of India has tried to understand all the diversities of India and has provided such provisions to ensure good governance, but in the changing economic, social and political environment, some new issues and challenges are being faced by the Indian polity. Challenges have been presented that the constitution is ready to face, but there is a need for deep thinking and debate on them, without debate reliable solution to new challenges is not possible. A national seminar will be organized by the college with the aim of raising these challenges and issues through a brainstorming session and having an intellectual reflection on them.

SUB-THEMES

1. Constitutional Supremacy vs Parliamentary Sovereignty
2. Changing dimensions of Constitutionalism
3. Collegium System for Judicial Appointment in High Court and Supreme Court
4. Parliamentary Competency to amend the Constitution and Principle of Basic Structure
5. Role of Governor: Contemporary Issues and Challenges
6. Money Bill: Special Reference to Speaker's power
7. Judicial Activism: Need of hour or Encroachment on Legislative power
8. Role of the Election Commission in the democratic system: Contemporary Issues and Challenges
9. Accountability of Political Parties for their Manifesto and their role to make an effective democratic system
10. Unconstitutional practices: Political and Social threats to Constitutionalism.
11. Secularism: Issues and Challenges
12. Uniform Civil Code: Need or Myth
13. Data Protection Bill and Right to Privacy.
14. Right to life and its new dimensions
15. Corruption: A threat to Constitutionalism
16. Fundamental Rights and Directive Principles of State Policies: Relations and Comparisons
17. Reservation, Nuisance Politics and overriding effects on Election.
18. Right to approach the court.
19. Rights to an Accused person under judicial and police custody
20. GST: A Challenge to Fiscal Federalism.
21. Judicial precedents: Casual Approach and Confusions in Considering them.
22. Multiculturalism and Constitution of India.
23. One Nation One Election.
24. Status of Fundamental Rights of the people in the time of Covid-19.
25. Media Transparency: An essential condition for a successful constitutional system.
26. Rights to Protest: Scope and Challenges
27. Any other relevant topic related to the theme and sub-theme.

ADVISOR AND RESOURCE PERSON

Hon'ble Mr. Justice Rituraj Awasthi (Retd), Chairperson National Law Commission of India (Former Chief Justice Karnataka High Court) (Chief Guest)

Prof. (Dr.) S.K. Bhatnagar, Hon'ble Vice-chancellor, RML National Law University, Lucknow (Guest of Honour)

Prof. (Dr.) Balraj Chauhan, Former Hon'ble Vice-chancellor Dharmshatra National Law University, Jabalpur (MP) (Guest of Honour and Keynote speaker Inaugural Session)

Prof. (Dr.) SD Sharma, Dept. of Law Kumaon University, (Special Guest and Keynote speaker, Inaugural Session)

Prof. (Dr.) Sanjeev Kumar Chadha, Head Dept. of Law, BBA Central University Lucknow (Special Guest and Keynote speaker Inaugural Session)

Prof. (Dr.) Onkar Singh, Hon'ble Vice Chancellor, VMSB Uttarakhand Technical University, Dehradun.....Patron-in-Chief

Sh. Durga Verma, Chairman, SGI Dehradun.... Patron

Hon'ble Justice K.D. Shahi (Retd), Director Siddhartha Law College, Dehradun

Dr. Parul Dixit, Head Dept. of Law, DAV College, Dehradun (Chairperson Technical Session)

Dr. Avishek Raj, Associate Professor, ICAI Law School, Dehradun (Chairperson Technical Session)

Dr. JN Singh, Head Dept of Law Himgiri Zee University, (Chairperson Technical Session)

Dr. Shalini Bhahuguna, Head Dept of Law, Graphic Era University, Dehradun

ORGANISING COMMITTEE

Dr. Sharafat Ali, Principal Siddhartha Law College, Dehradun (Convener and Organising Secretary)

Mr. Anupam Upreti, Associate Convener

Ms. Vrinda Sharma, Co-convener

Dr. Tayyab Ali, Member

Dr. Nilay Mishra, Member

Ms Pallavi Gusain, Member

CALL FOR RESEARCH PAPERS

Original and unpublished research papers in English on the above-mentioned theme/ sub-themes are invited for submission from the academicians, research scholars, legal practitioners and law students of various universities/colleges in India.

ABSTRACT:

- ❖ The abstract should be on an A4 sheet in Word Document Format typed in Times New Roman in 12 font size with 1.5 line spacing in not more than 300 words, it should not contain more than five keywords.
- ❖ The abstract should contain personal details of the author(s) in the order: Title of the paper, Name, Designation, Institute/ University/ College/Organization, contact number, E-mail and address (is), of the author(s).
- ❖ Indicate the name of the main author for correspondence in case of more than one author.
- ❖ All abstracts will be peer-reviewed and evaluated on the basis of originality, research rigour, relevance to the seminar, and contribution to the State and Society.

For English: Font “Times New Roman” 16 bold for the title, 14 for the subtitle, 12 for normal text



SUBMISSION OF FULL PAPER:

Submissions are to be made only in electronic form. The same may be e-mailed to slc.publications.2022@gmail.com in MS Word format along with a cover letter addressed to Organizing Secretary.

Email ID for sending abstract and full paper: slc.publications.2022@gmail.com

Registration fees: Faculty member: ₹ 1500
Research scholar: ₹ 1250
Students: ₹ 1000

Note: 1. Rs 500 will be charged per person for the accommodation only for 15th April Night.
2. Rs. 250 extra will be charged for on spot registration.

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COLLEGE

RESEARCH PAPER PUBLICATION:

The publication is proposed in a book with ISBN number publication charges ₹ 500 for Single Author, and ₹ 300 each for two or more authors.

IMPORTANT DATES

Last date for Abstract Submission	18 th March 2023 Extended to 28 th -03-2023
Confirmation from organizer	20 th March 2023
Last date for Registration and full paper submission	8 th April 2023
Date of Conference	15 th and 16 th April, 2023



ADVISOR AND RESOURCE PERSON



**Hon'ble Justice
Mr. Ritu Raj Awasthi (Retd.)**
Chairperson
National Law Commission



Prof. (Dr.) SK Bhatnagar
Hon'ble Vice-chancellor
RML NLU, Lucknow



Prof. Balraj Chauhan
Former Hon'ble Vice-chancellor
Dharmshatra NLU Jabalpur



Prof. (Dr.) SD Sharma
Kumaon University
Nainital



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Dehradun



Dr. Parul Dixit
Head Dept. of Law
D.A.V College, Dehradun



Dr. Avishek Raj
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Dr. J.N. Singh
Associate Professor/Associate Dean
School of Legal Studies
Himgiri Zee University
Dehradun



Dr. Sharafat Ali
Principal
Siddhartha Law College, Dehradun
(Convener & Organising Secretary)

